

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
ISR INFRA PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	ISR INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01.10.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209AP2010PTC070675
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: DOOR NO:50-1-41/B, ASR NAGAR, SEETHAMMADHARA, VISAKHAPATNAM - 530013
6.	Date of closure of Insolvency Resolution Process	10 May, 2021 (NCLT order made available dated 04.06.2021 and delivered to Liquidator on 11.06.2021)
7.	Liquidation commencement date of corporate debtor	10 May, 2021 (NCLT order made available dated 04.06.2021 and delivered to Liquidator on 11.06.2021)
8.	Name and registration number of the insolvency Professional acting as liquidator	Pradeep Kumar Sravanam IBBI/IPA-003 / IP-N000100/2017-18/11009
9.	Address and e-mail of the liquidator, as registered with the Board	6-40, Plot No: 101, Suprabhat Township, Venture – 2, Kachavani Singaram, Hyderabad – 500088 – Email: 12283kumar@icmaim.in
10.	Address and e-mail to be used for correspondence with the liquidator	6-40, Plot No: 101, Suprabhat Township, Venture – 2, Kachavani Singaram, Hyderabad – 500088 – Email: 12283kumar@icmaim.in
11.	Last date for submission of claims	11.07.2021 (30 days from the date of Order delivered to Liquidator)

NOTICE is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **ISR INFRA PRIVATE LIMITED** on 10.05.2021.

The stakeholders of **ISR INFRA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 11.07.2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. **The Forms can be downloaded from <https://ibbi.gov.in/home/downloads>**

Submission of false or misleading proof of claims shall attract penalties.

Date: 11.06.2021
Place: Hyderabad

Pradeep Kumar Sravanam
Liquidator of M/s. ISR Infra Private Limited
IBBI/IPA-003 / IP-N000100/2017-18/11009

